

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Order

No: 1069

Dated:- 29-11-2018

Consequent upon the transfer of Hon'ble Mr. Justice Alok Aradhe to Karnataka High Court and transfer of Hon'ble Mr. Justice Rajesh Bindal to the High Court of J&K, Hon'ble the Chief Justice has been pleased to reconstitute the existing Committees of the Hon'ble Judges of the High Court as under:-

(1) Administrative Committee.

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| i) | Hon'ble the Chief Justice | (Chairman) |
| ii) | Hon'ble Mr. Justice Rajesh Bindal | (Member) |
| iii) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Member) |

- Subjects:**
- (a) Service Conditions and Disciplinary matters of Judicial Officers
 - (b) General Administration including:
 - i) Probation, Regularization and Confirmation of Judicial Officers.
 - ii) Seniority matters of Judicial Officers.
 - iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 years
 - iv) Awarding of Super Time Scale and Selection Grade Scale of pay
 - v) Awarding of ACP Scale of pay
 - vi) Work review and assessment
 - vii) Constitution, abolition and continuance of Courts
 - viii) Conduct Rules
 - ix) Alteration of Date of Birth
 - x) Designation of Senior Advocates
 - xi) Transfers/postings of Judicial Officers.
 - xii) Promotion of Civil Judges(Junior Division)/Munsiff to posts of Civil Judges (Senior Division)/Sub Judges.
 - xiii) Appointment of District Judges from amongst the Civil Judges(Senior Division) on the basis of Merit-cum-Seniority.
 - xiv) Facilities to retired Hon'ble Judges.
 - xv) Any other matter which the Chief Justice decides to refer to the Committee.

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Note: In this Committee, the concerned Hon'ble Portfolio Judge, if His Lordship is not a member of this Committee, may also be associated for purposes of work review and assessment.

(2) Finance Committee:

- i) Hon'ble Mr. Justice Rajesh Bindal (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)

Subjects: (a) Purchase of Telephones, Cell Phones and Vehicles.
 (b) Purchase of books for library and stationery.
 (c) Monitoring of the utilization of funds, sanctioned under the 14th Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016.
 (d) Any other financial matter as may be referred by the Hon'ble Chief Justice to the Committee.

(3) Building and infrastructure Committee:

- i) Hon'ble Mr. Justice Rajesh Bindal (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iv) Hon'ble Mr. Justice Tashi Rabstan (Member)

Subjects: (a) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges.
 (b) All matters pertaining to infrastructure in the Subordinate Courts including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers including District Judges.
 (c) Maintenance and allotment/change of residential accommodation of Judicial Officers and High Court Staff.
 (d) Monitoring of infrastructure in Subordinate Courts in terms of resolution passed in Chief Justices' Conference 2016.

In addition, Chief Secretary of the State and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (d) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the State Government.

(4) Committee for allotment of Chambers to Advocates and Disciplinary Committee under Advocates Act:

(a) For Jammu wing

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| i) | Hon'ble Mr. Justice Dhiraj Singh Thakur | (Chairman) |
| ii) | Hon'ble Mr. Justice Sanjeev Kumar | (Member) |

(b) For Srinagar wing

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| i) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) | Hon'ble Mr. Justice Rashid Ali Dar | (Member) |

(5) Committee for the High Court Staff:

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| i) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) | Hon'ble Mr. Justice Tashi Rabstan | (Member) |
| iii) | Hon'ble Mr. Justice Sanjeev Kumar | (Member) |

- Subjects:** (a) Recruitment and promotion of all cadres of High Court Staff including seniority matters.
- (b) Service Conditions and Disciplinary matters of High Court Staff.
- (c) Service matters/grievances of High Court Staff.
- (d) Compassionate appointments of staff in the High Court.

(6) State Court Management Systems Committee:

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| i) | Hon'ble Mr. Justice Rajesh Bindal | (Chairman) |
| ii) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Member) |
| iii) | Hon'ble Mr. Justice Sanjeev Kumar | (Member) |

- Subjects:** (a) To provide inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy.
- (b) Court and case management in the High Court and Subordinate Courts.
- (c) Control of delay and arrears including:
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| (i) | Judicial Reforms and Devising of plans to clear backlog in the High Court. |
| (ii) | Criminal and Civil Justice reforms. |
| (iii) | Monitoring of pendency and disposal of cases in all Subordinate Courts. |
| (iv) | Laying down of norms for disposal of cases dealt by Judicial Officers in different cadres. |
| (v) | Monitoring of drive for weeding out of old, infructuous and ineffective cases. |
| (vi) | Reduction of arrears and ensuring speedy trial. |
| (vii) | Making five plus zero-a reality. |

Note 1: In this Committee, the concerned Hon'ble Portfolio Judge, if his lordship is not a Member of this Committee, may also be associated for the purpose of monitoring pendency and disposal of cases in Subordinate Courts.

Note 2: The Committee may associate officers of registry, Senior District Judges, Director State Judicial Academy, Secretary to Government Law Department, Senior Advocates, Officers of Statistical Department of J&K Government, experts in law and management for the purpose of (a) above.

(7) Committee to monitor the effective implementation of the various decisions/resolutions passed in the Chief Justices' Conference, 2016.

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| i) | Hon'ble Mr. Justice Rajesh Bindal | (Chairman) |
| ii) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Member) |
| iii) | Hon'ble Mr. Justice Sanjay Kumar Gupta | (Member) |

(8) Committee for direct recruitment of District Judges.

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|------|---|------------|
| i) | Hon'ble Mr. Justice Rajesh Bindal | (Chairman) |
| ii) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Member) |
| iii) | Hon'ble Mr. Justice Dhiraj Singh Thakur | (Member) |

(9) Committee to look after the affairs of Jammu and Kashmir State Judicial Academy

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| i) | Hon'ble Mr. Justice Rajesh Bindal | (Chairman) |
| ii) | Hon'ble Mr. Justice Dhiraj Singh Thakur | (Member) |
| iii) | Hon'ble Mr. Justice Rashid Ali Dar | (Member) |

(10) Computer and e-Courts (e-Governance) Committee:

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|------|---|------------|
| i) | Hon'ble Mr. Justice Rajesh Bindal | (Chairman) |
| ii) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Member) |
| iii) | Hon'ble Mr. Justice Tashi Rabstan | (Member) |

Subjects:

- (a) Scanning and digitization of Court records.
- (b) Purchase of Computers, Laptops etc.
- (c) Establishment of e-Courts.
- (d) All other matters relating to computerization of the High Court and Subordinate Courts.

11) Sexual Harassment Probe Committee:

(a) **For Jammu Wing**

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| i) | Hon'ble Mrs. Justice Sindhu Sharma | (Chairman) |
| ii) | Mrs. Nighat Sultana, District Judge | (Member) |
| iii) | Mr D.C. Raina, Sr. Advocate | (Member) |

(b) **For Srinagar Wing**

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| i) Hon'ble Mrs. Justice Sindhu Sharma | (Chairman) |
| ii) Ms. Jeema Bashir, District Judge | (Member) |
| iii) Mr. B.A. Dar, Advocate | (Member) |

(12) High Court Legal Services Committee:

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| i) Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) Mr. K. S. Johal, Senior Advocate | (Member) |
| iii) Mr. D. C. Raina, Senior Advocate | (Member) |
| iv) Mr. Z.A. Shah, Senior Advocate | (Member) |
| v) Ms. Arifa Jan, Advocate | (Member) |
| vi) Ms. Nusrat Andrabi, Social Worker | (Member) |
| vii) Ms. Farah Bashir, Advocate | (Member) |
| viii) Mr. Abdul Nasir, Sub-Judge | (Secretary) |

(13) Committee under Juvenile Justice Act:

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| i) Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) Hon'ble Mr. Justice Dhiraj Singh Thakur | (Member) |
| iii) Hon'ble Mr. Justice Rashid Ali Dar | (Member) |

(14) Rules Committee:

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| i) Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) Hon'ble Mr. Justice Sanjeev Kumar | (Member) |
| iii) Hon'ble Mr. Justice Rashid Ali Dar | (Member) |

(15) Mediation and Conciliation Committee:

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| i) Hon'ble Mr. Justice Dhiraj Singh Thakur | (Chairman) |
| ii) Hon'ble Mr. Justice Tashi Rabstan | (Member) |
| iii) Hon'ble Mrs. Justice Sindhu Sharma | (Member) |
| iv) Hon'ble Mr. Justice Rashid Ali Dar | (Member) |

(16) Right to Information Committee

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| i) Hon'ble Mr. Justice Dhiraj Singh Thakur | (Chairman) |
| ii) Hon'ble Mr. Justice Sanjeev Kumar | (Member) |
| iii) Hon'ble Mrs. Justice Sindhu Sharma | (Member) |

Subjects: To monitor disposal of matters under Right to Information Act.

(17) Committee to oversee progress of cases arising under J&K Pre-conception and Pre-natal Sex Selection/Determination (Prohibition and Regulation Act 2002)

- i) Hon'ble Mr. Justice Rajesh Bindal (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)

(18) Accreditation Committee in terms of "The High Court of Jammu and Kashmir Norms for Accreditation as Legal Correspondents and Guidelines for reporting

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

(19) Committee to implement guidelines laid down by judicial precedents and law in cases involving sexual violence and monitoring the trial of such cases

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mrs. Justice Sindhu Sharma (Member)

(20) Committee for all matters relating to creation and working of Family Courts:

- i) Hon'ble Mr. Justice Tashi Rabstan (Chairman)
- ii) Hon'ble Mr. Justice Rashid Ali Dar (Member)
- iii) Ms. Fozia Paul, Munsiff/JMIC (Member)
- iv) Sh. Abdul Rashid Malik, District Judge (Member Secretary)

- Subjects:**
- (a) Building, Construction, Maintenance of Family Court Complexes, Identification of suitable premises in existing complexes for setting up of Family Courts.
 - (b) To recommend Judicial Officers suitable for posting as Family Courts Judges.
 - (c) To prepare and recommend panel of Principal Counsellors and Counsellors for the Family Courts.
 - (d) To holistically consider all issues relating to Family Courts.
 - (e) To look into sensitization and training of Family Courts Judges counsellors and the staff.

(21) Vigilance Committee for the Judicial Officers:

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| i) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) | Hon'ble Mr. Justice Dhiraj Singh Thakur | (Member) |

Subject: Disciplinary matters of Judicial Officers.

(22) Committee for making recommendations and working out facilities extended to the former Judges of the High Court including the staff requirement for the purpose:**For Srinagar Wing:**

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| i) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) | Joint Registrar (Protocol) Srinagar Wing | (Member) |
| iii) | Accounts Officer, Srinagar Wing | (Member) |

For Jammu Wing:

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| i) | Hon'ble Mr. Justice Dhiraj Singh Thakur | (Chairman) |
| ii) | Joint Registrar (Protocol) Jammu Wing | (Member) |
| iii) | Accounts Officer, Jammu wing | (Member) |

- Subjects:**
- (a) Medical facilities and reimbursement of claims of Hon'ble former Judges.
 - (b) Matters relating to welfare of Hon'ble former Judges including framing of rules.
 - (c) Any other connected matter.

(23) Committee to examine the matters regarding all Daily Wagers, Contractual employees including Out Sourced employees, if any:

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| i) | Hon'ble Mr. Justice Sanjeev Kumar | (Chairman) |
| ii) | Hon'ble Mr. Justice Rashid Ali Dar | (Member) |
| iii) | Registrar General | (Member) |
| iv) | Registrar Vigilance | (Member) |
| v) | Principal Secretary to the Chief Justice | (Member) |

- Subjects:** (a) To consider all matters relating to Daily Wagers/Contractual employees in terms of SRO 520 dated 21.12.2017 or in terms of any other statute/ regulation/ order on the subject.
- b) Any other connected matter.

(24) Committee to monitor the progress of the cases pending before the Hon'ble Supreme Court in which High Court of J&K is a party:

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

- Subjects:** (a) Finalisation of pleadings including affidavits and reports to be filed before the Hon'ble Supreme Court on behalf of the High Court.
- (b) Appointment of Advocate(s) on record and Senior Advocate(s) to represent the High Court before the Hon'ble Supreme Court.
- (c) Any other connected matter.

(Samay Dhar)
22/11/18
Registrar General

No: 45499-45507/GS

Dated: 22-11-2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice .
2. Secretary to Hon'ble Mr. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K at Srinagar.
4. Director, J&K State Judicial Academy, Srinagar.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
.....for information and necessary action.
6. CPC, e-Courts, High Court of J&K at Srinagar for uploading the same on the official website of the High Court.
7. Chief Accounts Officer, High Court of J&K, Srinagar.
.....for information and necessary action.
8. All Concerned Sections of the Registry.
9. Order file.

Registrar General.
22/11/18